

Joint Committee Inspection Report

In the Matter of

Original Application No.48/2023

“Ajay Singh Chaouahan Vs State of Madhya Pradesh & Ors.”

w.r.to

Hon`ble National Green Tribunal Central Bench Bhopal
order dated 06th July, 2023

Date of Visit: 16th August 2023

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Joint Committee Inspection Report in the matter of
“Ajay Singh Chaouahan Vs State of Madhya Pradesh & Ors.”

Hon'ble NGT (CZ), Bhopal vide its order dated 06th July, 2023 in OA no. 48/2023 “Ajay Singh Chaouahan Vs State of Madhya Pradesh & Ors’ vide para 3 directed as under:-

In our view, a substantial question relating to environment due to application of Statutory Enactments under Schedule to National Green Tribunal Act, 2010 has arisen but before taking any further action in the matter, we find it appropriate to obtain a factual report in respect of the allegations made by applicant, for which purpose, we constitute a joint Committee comprising Madhya Pradesh Pollution Control Board, Collector Ujjain, representative of Principal Secretary of Ministry of Water Resources/Jal Shakti, Government of Madhya Pradesh and Regional Officer, Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Bhopal who shall visit the site, collect relevant information and submit a factual as well as action taken Report within six weeks

The Committee was directed to submit the factual as well as action taken Report to the Hon'ble Tribunal. The joint committee constituted for the purpose comprised of following officers:

1. Shri Kumar Purushottam , Collector , Distt. Ujjain
2. Shri. Hemant Kumar Tiwari, Regional Officer, M.P. Pollution Control Board, Ujjain
3. Shri Kamal Kuwal, Executive Engineer, Water Resources Department, Ujjain
4. Shri Vishwa Bandhu Meena Scientist-D, MoEF & CC I. R.O. Bhopal

The other officials present during the site inspection are SDM Ujjain city, Shri B.C. Sunage, SDO WRD, Bhawan Adhikari & Bhawan Nirikshak Zone no. 6 Nagar Palik Nigam Ujjain, Shri A. D. Sant, Senior Scientific Officer, Dr. Deepak Kale, Scientist,

Shri Devendra Solanki, Chemist from M.P. Pollution Control Board, & Mauja Patwari Revenue Department.

In compliance of the above direction, the joint committee visited area under question at Ujjain on 16th August, 2023 to assess the factual status of allegations made in the petition.

The main contentions of the petition is "It is alleged that respondent no. 5 i.e., Shri Balaji Associates has raised constructions within the flood zone of River Kshipra in District Ujjain. A boundary wall has been constructed within the periphery of 200 meters from River Kshipra."

The committee made the following observation during site visit on the above mentioned issues:-

1. Shri Balaji Associates (Solitaire Hotel) has obtained NOC/Permission/Consent for Survey no. 3413/3, 3414/1/1 Min 2 & 3441/1 Min 2, Total Rakba 7150 Square Meter Chintaman Road, Ujjain District Ujjain from following Govt. Agencies :
 - (i) Town & Country Planning Ujjain Letter no. 2189 dated 17-09-2014 annexed as **Annexure - 1**
 - (ii) Bhawan Nirman Anugya from Nagar Palik Nigam Ujjain , Zone no. 3 letter no. 67 dated 15-05-2015 & Bhawan Nirman Karya Purnata Praman Patra letter no. 737 dated 09-10-2017 from Nagar Palik Nigam Ujjain , Zone no. 6. annexed as **Annexure - 2** (As per record available at RO, MPPCB, Ujjain)
 - (iii) Consent to Establish is granted by MPPCB vide outward no. 15332 dated 03-05-2020 & Consent to operate is granted by MPPCB vide outward no. 15692 dated 05-08-2020 (Valid up to 30-09-2025) and copies of the same are annexed as **Annexure - 3**.

2. Further, the Joint Committee observed that a Stone masonry retaining wall was constructed along the Ghat of Kshipra river.
3. During the site inspection, the Joint Committee in consultation with the representative of Water Resource Department Ujjain demarcated the 200 meter distance from the base point (i.e. River Kshipra Ghat has been considered as the base point for such demarcation) as a no construction zone in accordance with the Ujjain Development Plan, 2035. Accordingly, following structures of the Solitaire Hotel were found to be within the 200 meter zone:

- (i) Temporary shed of size 1632 square meter.
- (ii) Temporary shed of size 730 square meter.
- (iii) Part of main building of Solitaire Hotel of 676 square meter.

Copy of the SDM, Ujjain city letter no. 2059 dated 17-08-2023 with Panchnama & Najari Map is annexed as **Annexure - 4** for ready reference.

4. Photographs taken during inspection is annexed as **Annexure - 5**.

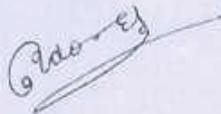
Action Taken

A letter has been issued by District Collector Ujjain to Commissioner Nagar Palik Nigam Ujjain vide letter no. 1136 dated 13-09-2023 to submit Action Taken Report regarding removal of Encroachment is annexed as **Annexure - 6**. In reply

Nagar Palik Nigam Ujjain vide letter no. 861 dated 25-09-2023 submitted Action Taken Report regarding removal of Encroachment is annexed as **Annexure - 7.**

Perusal of the reply submitted by Nagar Palik Nigam Ujjain reveals that Brick Masonry Boundary wall & Railings have been demolished completely & 20 % of the Stone Masonry Retaining wall of Solitaire Hotel Ujjain has also been demolished. However, as per order passed by Hon'ble Ninth Civil Judge Senior Ujjain vide their letter no. 14671 dated 22-09-2023, the Nagar Palik Nigam Ujjain is free to demolished illegal construction except permitted construction part of Hotel. In compliance of the above order, the demolition of remaining illegal construction is under process.

Photographs in this regard is annexed as **Annexure - 8 &** News paper (Dainik Bhaskar) cutting is annexed as **Annexure - 9.**



(Vishwa Bandhu Meena)
Scientist-D, MoEF & CC
R.O. Bhopal



(Kamal Kuwal)
Executive Engineer Officer
WRD Division Ujjain


26/9/2023

(H.K. Tiwari)
Regional Officer
MPPCB, Ujjain


(Kumar Parushottam)
Collector Ujjain

कार्यालय संयुक्त संचालक, नगर तथा ग्राम निवेश, उज्जैन (म.प्र.)

कमांक / नग्रानि/पीपीयू/53/2014,
प्रति.

उज्जैन, दिनांक

अनुविभागीय अधिकारी (रा),
उज्जैन (म.प्र.)

विषय:- कस्बा उज्जैन स्थित भूमि सर्वे कमांक 3413/3, 3414/1/1 मिन 2 एवं 3441/1 मिन 2 कुल रकबा 7150.00 वर्ग मीटर भूमि का क्लब हाउस एवं आश्रय गृह हेतु स्थल अनुमोदन बादत।

संदर्भ:- आपका पत्र कमांक/3818/रीडर-1/14 दिनांक 21.08.2014 एवं आवेदक का आवेदन दिनांक 05.09.2014.

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उपरोक्त विषयांतर्गत संदर्भित पत्र के तारतम्य में आपके एवं आवेदक द्वारा प्रेषित आवेदनानुसार प्रस्तुत भू-स्वामित्व अभिलेखों में यथावर्णित लेखों के आधार पर कस्बा उज्जैन स्थित भूमि सर्वे कमांक 3413/3, 3414/1/1 मिन 2 एवं 3441/1 मिन 2 कुल रकबा 7150.00 वर्ग मीटर भूमि का क्लब हाउस एवं आश्रय गृह हेतु, म.प्र. नगर तथा ग्राम निवेश अधिनियम, 1973 की धारा 29 के निर्दिष्ट प्रावधानों के तहत आवेदन पत्र प्रस्तुत कर स्थल अनुमोदन चाहा गया है।

आवेदक गण की उपस्थिति में विषयांकित भूमि का स्थल निरीक्षण किया गया। प्रस्ताहीन स्थल पर वैधानिक-पहुँच मार्ग उज्जैन बड़नगर बायपास मार्ग अंगीकृत उज्जैन विकास योजना 2021 में निर्दिष्ट अनुसार 45.00 मीटर चौड़े मार्ग से 7.50 मीटर चौड़े मार्ग से पहुँच प्राप्त है। संलग्न मानचित्र में दर्शाये अनुसार उक्त मार्ग को नियोजन की दृष्टि से 18.00 मीटर रखना आवश्यक होगा। प्रस्ताहीन भूमि अंगीकृत उज्जैन विकास योजना 2021 में सार्वजनिक एवं अर्द्ध सार्वजनिक प्रयोजन हेतु निर्दिष्ट है। विकास योजनानुसार सार्वजनिक एवं अर्द्ध सार्वजनिक उपयोग परिक्षेत्र में क्लब हाउस एवं आश्रय गृह सक्षम प्राधिकारी द्वारा स्वीकार्य उपयोग की श्रेणी में होने, वर्तमान में खुले रूप में स्थित होने एवं पर्याप्त पहुँच प्राप्त होने के फलस्वरूप होटल प्रयोजन के विकास को क्रियान्वित किए जाने हेतु म.प्र. नगर तथा ग्राम निवेश अधिनियम 1973 की धारा 30(1)(ख) एवं म.प्र. भूमि विकास नियम 2012 के नियम 2(5)(क) एवं नियम 27 के प्रावधानों के अधीन होटल प्रयोजन हेतु स्थल अनुमोदन निम्नलिखित शर्तों के साथ प्रदान किया जाता है।

01. (अ) निम्नलिखित अधिनियम/नियम/सक्षम अधिकारियों तथा संस्थाओं से अनापत्ति/अनुज्ञा प्राप्त करना अनिवार्य होगा।

1. म.प्र. भू-राजस्व संहिता 1959 की धारा-172.
2. म.प्र. नगर पालिका अधिनियम 1956-61,
3. मजूर अधिकारी।
4. म.प्र. प्रदूषण निवारण मंडल।
5. अन्य किसी अधिनियम/नियम के अन्तर्गत यदि कोई अनुमति/अनापत्ति प्राप्त करना आवश्यक हो तो उसे स्थल पर विकास कार्य प्रारंभ करने के पूर्व अनिवार्य रूप से प्राप्त किया जावे।

(ब) प्रस्ताहीन भूमि पर नियोजन मापदण्ड इस प्रकार रहेंगे।

1. स्वीकार्य ग्राउण्ड कवरेज 33.33 प्रतिशत मानचित्र में दर्शाये अनुसार।
2. भवन की उँचाई म.प्र. भूमि विकास नियम 2012 के प्रावधानानुसार मानचित्र में दर्शित अनुसार।
3. पार्किंग:- एक कार पार्किंग स्पेस प्रति 100 वर्गमीटर, कुल निर्मित क्षेत्र की दर से।
4. एम.ओ.एस.:- संलग्न मानचित्र में दर्शित अनुसार सीमांत खुला क्षेत्र छोड़ना आवश्यक होगा। तथा सीमांत खुला क्षेत्र में किसी भी प्रकार का निर्माण अनुज्ञेय नहीं होगा।

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निरंतर.....2

प्रस्तावित स्थल पर वैधानिक पहुँच मार्ग उज्जैन बड़नगर बायपास मार्ग अंगीकृत उज्जैन विकास योजना 2021 में निर्दिष्ट अनुसार 45.00 मीटर चौड़े मार्ग से 7.50 मीटर चौड़े मार्ग से पहुँच प्राप्त है। संलग्न मानचित्र में दर्शाये अनुसार उक्त मार्ग को नियोजन की दृष्टि से 18.00 मीटर रखना आवश्यक होगा।

03. संलग्न मानचित्र अनुसार मार्गाधिकार की भूमि पर किसी भी प्रकार का निर्माण अनुज्ञेय नहीं होगा। मार्ग विस्तार के पश्चात् मानचित्र में दर्शाए अनुसार सीमांत खुले क्षेत्र में किसी भी प्रकार का निर्माण मान्य नहीं होगा।
04. उपरोक्त प्रावधानों के लहत भवन के आंतरिक प्रस्ताव स्थानीय संस्था से स्वीकृत कराने के उपरांत ही स्थल पर विकास/निर्माण कार्य प्रारंभ करना होगा।
05. स्वास्थ्य एवं पर्यावरण की दृष्टि से खुले क्षेत्र में वृक्षारोपण करते हुये सार्वजनिक सुविधा जैसे जल-मल, विद्युत ड्रेनेज आदि का विकास स्थानीय संस्था की देख-रेख में स्वयं आवेदक को करना आवश्यक होगा।
06. स्थानीय संस्था को यह सुनिश्चित करना आवश्यक होगा कि जल मल की निकासी सीधे रूप से निकटतम जल प्रवाह से नहीं जोड़ी जावेगी।
07. अग्नि शमन सुरक्षा संबंधी व्यवस्था आवश्यक रूप से करनी होगी। एवं अन्य संबंधित विभागों से उनके नियमों/अधिनियमों के अंतर्गत अनुमति प्राप्त करना होगा।
08. न.प्र. भूमि विकास नियम 2012 के नियम 50 (ख) एवं 52 का पालन आवेदक सुनिश्चित करेगा। तत्पश्चात् ही स्थल पर विकास कार्य प्रारंभ करेगा।
09. न.प्र. भूमि विकास नियम 2012 के नियम 84(1) के अंतर्गत पार्किंग की व्यवस्था परिसर में ही करनी होगी।
10. न.प्र. भूमि विकास नियम 2012 के नियम 81(4) के प्रावधान अनुसार शहरी जल प्रदाय प्रणाली हेतु रेन वाटर ड्राइस्टिंग की प्रकिया अपनाई जावे तथा यह सुनिश्चित होने के पश्चात् ही सक्षम प्राधिकारी द्वारा भवन निर्माण अनुमति प्रदाय की जावेगी।
11. स्थल पर विद्यमान वृक्षों को यथावत रखा जावे एवं यदि कोई वृक्ष विकास संरचना या निर्माण में व्यवधान उत्पन्न करता है, तो उसे हटाने के पूर्व कलेक्टर उज्जैन से विधिवत अनुमति प्राप्त करना आवश्यक होगा।
12. न.प्र. भूमि विकास 2012 के नियम 23 के प्रावधानों के अनुसार यह अनुज्ञा 3 वर्ष की कालावधि तक प्रवृत्त रहेगी।
13. प्रस्तावित भूखण्ड पर संचालित गतिविधियों से उत्पन्न यातायात के विराम की व्यवस्थाएं आवेदक को स्वयं के भूखण्डीय परिसर पर करनी होगी। सम्मुख मार्गों पर वाहन विराम मान्य नहीं होगा।
14. भवन का निर्माण भूकम्प अवरोधी तकनीकी के अनुसार किया जावे। इस प्रकिया का पालन आवेदक से कराना क्रियान्वयन स्थानीय संस्था का दायित्व होगा।
15. इस अभिमत को भू-स्वागित्त्व का दस्तावेज न समझा जावे एवं यह अभिमत अहस्तांतरणीय होगा, एवं इस अभिमत को किसी भी न्यायालय में स्वामित्व किसी मान्यता हेतु उपयोग नहीं किया जा सकता है।

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निरंतर.....3

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आवेदक द्वारा प्रस्तुत आवेदन में संलग्न दस्तावेजों सहित प्रस्तुत मानचित्र में किसी भी प्रकार की विसंगति या कथन या कोई भी किसी भी प्रकार के तथ्य छुपाये जाने या असत्य पाये जाने पर समस्त जिम्मेदारी आवेदक एवं आवेदक के वास्तुविद्/इंजीनियर/पर्यवेक्षक की पूर्ण रूप से मानी जावेगी, तथा सिद्ध होने पर नियमानुसार कार्यवाही की जावेगी।

- 17 मानचित्र के विपरीत किए गए विकास कार्य, गलत जानकारी, कोई भी कथन असत्य पाये जाने या भू-सीमा या स्वामित्व संबंधी विवाद उत्पन्न होने की दशा में तथा पत्र में उल्लेखित किसी भी शर्त का उल्लंघन करने पर यह अनुज्ञा न.प्र. भूमि विकास नियम 2012 के नियम 25 के प्रावधानों के तहत प्रतिसंहत (रिक्वोक) कर दी जावेगी। जिसकी संपूर्ण जिम्मेदारी आवेदक की होगी।

संलग्न:- एक मानचित्र।

प्र. संयुक्त संचालक,
नगर तथा ग्राम निवेश
उज्जैन न.प्र.

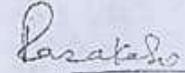
उज्जैन, दिनांक 17-9-14

सू. क्रमांक 2189/नगानि/पीपीयू/53/2014.

प्रतिलिपि :-

1. अत्युक्त, नगर पालिक निगम उज्जैन की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. आवेदक श्री बालाजी एसोसिएट्स भागीदार श्री विजय मित्तल पिता श्री किशनलाल मित्तल एवं अन्य निवासी 10, धीरसागर कालोनी उज्जैन की ओर सूचनार्थ एवं उपरोक्तानुसार पालनार्थ।

संलग्न:- एक मानचित्र।



प्र. संयुक्त संचालक
नगर तथा ग्राम निवेश
उज्जैन न.प्र.

कार्यालय, उज्जैन नगर पालिक निगम, उज्जैन (म.प्र.)

मध्यप्रदेश भूमि विकास अधिनियम 1934 के परिशिष्ट "घ" नियम 27 देखिये एवं म.प्र. नगर

पालिक अधिनियम 1956 की धारा 295 से 381

भवन निर्माण अनुज्ञा

(प्रकरण क्र. 63/2015/03 (3))

जायक क्रमांक

67

दिनांक 10/5/15

प्रति.

श्री बालाजी एसोसिएट. द्वारा भागीदार -

- 1- श्री विजय पिता किशनलाल.
- 2- उमेश पिता शंकरलाल महाजन
- 3- प्रवीण पिता स्व. कांतिलाल ओरा

निर्माण स्थल : सर्वे नम्बर 3413/3, 3414/1/1 मीन 2 एवं 3441/1 मिन 2 कुल रकबा 7150 वर्ग मीटर कस्बा उज्जैन पर क्लब हाऊस एवं होटल प्रयोजन निर्माण हेतु।

1- आबादी क्षेत्र में स्थित (सिंहस्थ क्षेत्र से मुक्त) भूमि पर होटल के निर्माण हेतु स्वीकृति के लिए आपको आवेदन पत्र (आवक क्रमांक 111) दिनांक 13-04-2015 के संदर्भ में होटल निर्माण एवं क्लब हाऊस निर्माण अनुज्ञा निम्नलिखित प्रतिबंधों तथा शर्तों के अधीन रहते हुए मंजूर की जाती है:-

- (अ) यह निर्माण अनुज्ञा तारीख 15. माह 05 सन 2015 तक प्रभावशाली रहेगी।
- (ब) यदि आवश्यक हो तो अनुज्ञा समाप्त होने के एक माह पूर्व नवीनीकरण हेतु आवेदन पत्र इस कार्यालय में प्रस्तुत करना होगा।

2- इस भवन निर्माण अनुज्ञा में प्रश्नाधीन भूखण्ड का कुल क्षेत्रफल 7150 वर्ग मीटर पर नेट प्लानिंग एरिया 2506.05 वर्ग मीटर हेतु निहित फीस अनुज्ञा शुल्क रुपये 75,000/-, सर्विस शुल्क रुपये 42,510/- संधारण शुल्क रु. 51,525/-, हा.फार्म शुल्क रु. 5,000/- चालान नं. 1613 दिनांक 14-05-2015, प्रोसेस शुल्क रु. 20,000 चालान क्र. 1610 दिनांक 14-05-2015, अग्नि शमन शुल्क रु. 1,82,963 चालान क्रमांक 1611 दिनांक 14-05-2015 से नगर पालिक निगम उज्जैन के कोषालय में जमा किया है।

अ- भू-जल संवर्धन के लिये रूफ वाटर हार्वेस्टिंग को पूर्ण करने की शर्त पर अमानत रुपये 15,000/- चालान नंबर 1612 दिनांक 14-05-2015 से उज्जैन नगर पालिक निगम के कोषालय में जमा किये हैं।

ब- सनिर्माण उपकर की राशि (निर्माण लागत का 1 प्रतिशत) रुपये 2,55,060/- का बैंक ड्राफ्ट नंबर 379405 दिनांक 14-05-2015 का वास्ते सचिव मध्यप्रदेश भवन एवं अन्य सनिर्माण कर्मकार कल्याण मण्डल भोपाल के पक्ष में जारी एवं पेयबल एट. भोपाल का प्राप्त किया है।

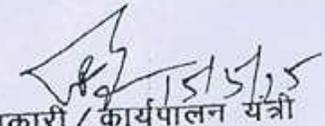
आज दिनांक 15. माह 05 वर्ष 2015 को मेरे हस्ताक्षर के अधीन प्रस्तुत की गई। निर्माण आज निम्न प्रतिबंधों के साथ दी जाती है

उपबन्धः--

- (1) कार्यालय नगर तथा ग्राम निवेश उज्जैन (म.प्र.) के पत्र क्रमांक 2189/नग्रानि/पीपीयू/53/2014 उज्जैन दिनांक 17-09-2014 के अनुसार विकास शर्त क्रमांक 1 से लगायत 17 का पालन करना अनिवार्य रहेगा।
- (2) न्यायालय अनुविभागीय अधिकारी के पत्र दि. 09-01-2015 के क्रम में प्रस्तावित स्थल सिंहस्थ 2016 हेतु जारी अधिसूचना दि. 23-12-2014 में आवेदित सर्वे क्र. आरक्षित नहीं है।
- (3) होटल की प्रस्तावित ऊँचाई 12 मीटर एवं क्लब हाऊस तल मंजिल पर रहेगा तथा एफ.ए.आर. 1 सीमित है, की सीमा में निर्माण करें तथा भूतल पर अधिकतम कवर्ड 33.33 प्रतिशत से अधिक नहीं करें।
- (4) भवन में अग्नि शमन हेतु आधुनिक एवं पर्याप्त साधन प्रत्येक तल पर नियमानुसार रखना आवश्यक होगा।
- (5) सेटबैक की भूमि पर किसी भी प्रकार का निर्माण न करें।
- (6) गैलरी/बालकनी प्रोजेक्शन 0.90 मीटर से अधिक नहीं होगा।
- (7) परिसर में भूजल संवर्धन के लिए रूफ वाटर हार्वेस्टिंग की व्यवस्था करके कार्यालय को सूचित करें।
- (8) पार्किंग व्यवस्था स्वयं के परिसर में करें।
- (9) भूकम्प रोधी भवन निर्माण के प्रावधानीय आई.एस. कोड 1893, 1896, 13920-1993, 43226-1993, 13827-1993, 13828-1993, 13935-1993 अनुसार संलग्न स्ट्रक्चरल ड्राईंग डिजाईन अनुसार आर्किटेक्ट/इंजीनियर से निर्माण कार्य करवाने की जवाबदारी आपकी रहेगी।
- (10) फाउण्डेशन डेपथ (Soil Test Report) हार्ड स्ट्रेटा कितनी गहराई पर है, तत्सम्बन्धी जानकारी इस कार्यालय को आवश्यक रूप से दें।
- (11) प्रत्येक बीम व कॉलम को आई.एस. कोड 1893 में किए गए प्रावधान 50 "डी" की लम्बाई में टाईप अप किया जावे।
- (12) आई.एस. कोड 456 के अनुसार कॉलम बीम एवं स्लेब के अतिरिक्त अन्य सीमेन्ट कांक्रीट का उपयोग करते समय सीमेन्ट रेशों का सख्त नियंत्रण रखा जाये।
- (13) निर्माण की दूरी विद्युत लाईन से खड़े रूप में 2.5 मीटर एवं आड़े रूप में 1.2 मीटर की दूरी बनाकर निर्माण कार्य करना होगा।
- (14) यह अनुज्ञा अहस्तांतरणीय होगी एवं दी गई अनुज्ञा स्वामित्व का प्रमाण नहीं मानी जावेगी।
- (15) स्ट्रक्चरल सेफटी का उत्तरदायित्व स्वयं आवेदक एवं स्ट्रक्चर इंजीनियर का रहेगा।
- (16) होटल निर्माण के दौरान शासकीय रोड़ अवरूद्ध नहीं करें एवं गंदे पानी की निकासी की व्यवस्था स्वयं को करना होगी, निगम द्वारा इस संबंध में दिया गया निर्देश आवेदक को मानना बंधनकारी है।
- (17) पड़ोसियों के स्वामित्व एवं सुखाधिकारों में हस्तक्षेप नहीं करें।
- (18) होटल/भवन निर्माण सामग्री सार्वजनिक स्थान पर नहीं रखें एवं होटल का मलबा प्रतिबंधित क्षेत्र पर नहीं डालें।
- (19) प्लैथ लेवल तथा रूफ लेवल तक निर्माण होने पर कार्यालय द्वारा चैक कराकर आगे निर्माण करें, यह जवाबदारी आवेदनकर्ता के होटल/भवन निर्माण के सुपरवाइजर की भी रहेगी।

- (20) भविष्य में वसूली योग्य राशि पाए जाने अथवा ज्ञात होने पर निर्माणकर्ता को जमा कराना प्रत्येक दशा में बंधनकारक होगा।
- (21) कार्यालय नगर तथा ग्राम निवेश उज्जैन (म.प्र.) द्वारा भूखण्ड पर अनुमोदित मानचित्र अनुसार उपयोग ही मान्य होगा।
- (22) स्वामित्व सम्बन्धी कसी भी विवाद की स्थिति एवं दस्तावेज संबंधी विवाद उत्पन्न होने की दशा में दी गई अनुज्ञा स्वतः ही निरस्त मानी जावेगी। स्वीकृति स्वामित्व का प्रमाण नहीं मानी जावेगी।
- (23) मध्यप्रदेश भूमि विकास नियम 1984 में निहित प्रावधानों एवं शर्तों का पालन करना अनिवार्य होगा।
- (24) म.प्र. शासन आवास एवं पर्यावरण विभाग मंत्रालय, भोपाल के आदेश क्र. एफ-1/32/86 दिनांक 05-06-1986 के परिपालन में भूखण्ड के सामने एक बड़ा घना छायादार वृक्ष लगाना आवश्यक होगा।
- (25) आवेदक द्वारा दिये गये शपथ पत्र दिनांक 03-04-2015 अनुसार क्लब/होटल का उपयोग स्वयं के लिए किया जावेगा।
- (26) उज्जैन विकास योजना 2021 एवं म.प्र. भूमि विकास नियम 1984 के प्रावधानों का पालन सुनिश्चित किया जावे।
- (27) भविष्य में नगर निगम तथा सीवर लाईन एवं वाटर लाईन डाले जाने पर कनेक्शन लेने के लिए जो भी शुल्क निगम तथा निर्धारित किया जावेगा वह शुल्क जमा करवाना अनिवार्य होगा।
- (28) निर्माण कार्य पूर्ण होने पर कार्यपूर्णता प्रमाण-पत्र प्राप्त करने के पश्चात् ही उपयोग की पात्रता होगी।
- (29) नगर पाकि निगम उज्जैन द्वारा जारी क्लब/होटल निर्माण अनुज्ञा की समस्त शर्तों का पालन अनिवार्य है।
- (30) नगर तथा ग्राम निवेश विभाग तथा नगर पालिका उज्जैन द्वारा कोई शुल्क आरोपित किया जाता है। आवेदक भवन स्वामी को 15 दिवस में जमा कराना अनिवार्य होगा।

संलग्न : 2 मानचित्र, 1- स्ट्रक्चर ड्राईंग


भवन अधिकारी/कार्यपालन यंत्री
15/5/25
14/5
झोन क्र. 3
नगर पालिक निगम उज्जैन

प्रतिलिपि:-

सहायक राजस्व अधिकारी, सम्पत्ति कर विभाग झोन-3 उज्जैन नगर पाकि निगम, उज्जैन की ओर सूचनार्थ।

—5d—
भवन अधिकारी/कार्यपालन यंत्री
झोन क्र. 3
नगर पालिक निगम उज्जैन

(4)

कार्यालय, नगर पालिक निगम उज्जैन (म.प्र.)

झोन क्र.- 06

भवन निर्माण कार्य पूर्णता प्रमाण-पत्र

क्रमांक: / 2017 / 737
प्रति,

उज्जैन, दिनांक :- 9/10/2017

श्री बालाजी एसोशियन,
भागीदार श्री विजय पिता श्री किशनलाल मिततल
श्री उमेश पिता श्री ओंकारलाल महाजन
श्री प्रवीन पिता श्री किशन अरोरा
निवासी:- चिंतामन रोड, उज्जैन (म.प्र.)

विषय :- भवन निर्माण कार्य पूर्णता प्रमाण-पत्र देने बाबत।
संदर्भ :- आपका आवेदन पत्र क्र. 189 दिनांक 10.07.2017

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उपरोक्त विषयांकित एवं संदर्भित पत्र के क्रम में लेख है कि आपके द्वारा सर्वे क्र. 3413/3/3414/1/1/3441/1/1 चिंतामण गणपति मार्ग उज्जैन पर निर्मित भवन निर्माण का पूर्णता प्रमाण पत्र चाहा गया है। जिसमें कार्यालय नगर पालिक निगम उज्जैन द्वारा भवन अनुज्ञा क्र. 63/2015/3/3 जावक क्र. 67 दिनांक 15.05.2015 को प्रदान की गई है।

उक्त के क्रम में उपयंत्री, कार्यपालन यंत्री, नगर निवेशक नगर निगम उज्जैन द्वारा निर्माण स्थल का संयुक्त निरीक्षण दिनांक 28.07.2017 को किया गया। भवन का निर्माण कार्य स्वीकृति अनुसार पूर्ण होना पाया गया है। आवेदन के साथ संलग्न दस्तावेजों में आपके एवं कंसल्टेंट/आर्किटेक्ट के भवन पूर्णता प्रमाण पत्र संलग्न होने से भवन निर्माण पूर्णता प्रमाण-पत्र म.प्र. भूमि विकास नियम 2012 के तहत निम्न शर्तों एवं प्रतिबंधों के साथ प्रदाय किया जाता है :-

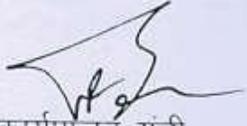
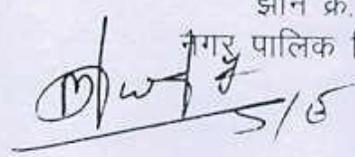
1. निगम द्वारा अनुज्ञा क्र. 63/2015/3/3 जावक क्र. 67 दिनांक 15.05.2015 से जारी स्वीकृति में उल्लेखित शर्तों का पालन करना अनिवार्य होगा।
2. भवन पूर्णता जारी होने पश्चात् भवन में किया गया कोई भी अवैध निर्माण भवन अनुमति के तहत कच्हर/नियमित नहीं होगा। नगर पालिक निगम द्वारा भविष्य में भवन में अवैध निर्माण पाये जाने पर नियमानुसार कार्यवाही करने एवं हटाने हेतु स्वतंत्र रहेगा।
3. नगर निगम के स्वास्थ्य विभाग से कचरा प्रबंधन हेतु अनुबंध संपादित करना आवश्यक होगा।
4. वाटर रिचार्जिंग हेतु स्थापित सयंत्र के नियमित संधारण की व्यवस्थायें सुनिश्चित करना होगा।
5. भवन के एम.ओ.एस एवं पार्किंग क्षेत्र में कोई अन्य निर्माण एवं गतिविधी संचालित नहीं की जा सकेगी तथा प्रमुख मार्ग से अंदर भवन की और जाने वाले मार्ग को खुला रखना होगा। 11

निरन्तर.....02

6. नियमानुसार निर्धारित पौधों का रोपण कर पौधों की सुरक्षा के उपयोग सुनिश्चित करना होगा एवं इस कार्यालय को फोटोग्राफ प्रस्तुत करना होगा।
7. अन्य किसी शासकीय विभाग से अनुमति/अनापत्ति यदि प्राप्त करना आवश्यक हो तो भवन स्वामी को अधिभोग पूर्व प्राप्त करना होगा।
8. किसी प्रकार की सीमा संबंधित या स्वामित्व संबंधित विवाद होने पर किसी भी प्रकार की असत्य जानकारी पाये जाने पर जारी किया गया भवन पूर्णता प्रमाण-पत्र स्वतः निरस्त माना जावेगा।

उपरोक्त उल्लेखित शर्तों के उल्लंघन होने की स्थिति में जारी किया गया भवन निर्माण पूर्णता प्रमाण पत्र स्वतः निरस्त माना जावेगा।

(नगर निवेशक महोदय से अनुमोदित)


कार्यपालन यंत्री
झोन क्र. 06
नगर पालिक निगम उज्जैन




Consent Order

Annexure-3

M.P. Pollution Control Board - Ujjain
17 - Bharatpuri, Ujjain
UJJAIN
UJJAIN
Tele : 0734- 2510984

ORANGE-SMALL

CTE-Fresh(Establishment)

CONSENT NO: ***

PCB ID: 113475

Outward No:15332/03/05/2020
NO: /MPPCB/UJJ

Consent No: CTE-75620 Dated: 20/03/2020

To,

M/s. Solitaire Hotel & Resorts (Shri Balaji Associates),
S.No. 3413/3, 3414/1/1 min-1, 3414/1 min-2 Chintaman Road, City : Ujjain,
Dist : Ujjain, Tal : Ujjain,

Subject: Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Establish Application Receipt No. 999292 Dt. 09/03/2020 and last communication received on Dt.05/03/2020

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an industrial plant activities at , Ujjain, Ujjain, Ujjain, Phone No: 9425092796

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. **Location:** S.No. 3413/3, 3414/1/1 min-1, 3414/1 min-2 Chintaman Road, , Ujjain. Contact No. 9425092796
- b. **The capital investment in lakhs:** Rs. 800
- c. **Product & Production Capacity:**

Product	Qty / year
Restaurant	250 (Seated)
Hall	01 (One nos)
Room	50 (Fifty Nos.)

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

e-Signed On 03/05/2020 11:08:32

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # NQ4X98D14H

SHRINIVAS DWIVEDI
Regional Officer

13



Consent Order

M.P. Pollution Control Board - Ujjain
17 - Bharatpuri, Ujjain
UJJAIN
UJJAIN
Tel : 0734- 2510984

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.500 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC :15	WWG : 0.500	Water Source	Remark
1	Domestic Purpose	15	11.0	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent.

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

Consent No:CTE-75620



Consent Order

M.P. Pollution Control Board - Ujjain
17 - Bharatpuri, Ujjain
UJJAIN
UJJAIN
Tele : 0734- 2510984

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to-clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage; or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Consent No:CH-75620

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Consent Order

M.P. Pollution Control Board - Ujjain
17 - Bharatpuri, Ujjain
UJJAIN
UJJAIN
Tele : 0734-2510984

Additional Water condition:- (if any) :-

1. The hotel shall improve their existing Pollution control facilities and maintain the same properly so that the emission and treated effluent should be achieved within the prescribed standards.
2. The Hotel shall ensure that the treated effluent and emission shall conform to the standards prescribed by the Board and notified in the M. P. Gazette dated 25.3.88 & shall comply with MoEF Notification dated 4th November 2009.
3. The Hotel management shall install adequate effluent treatment and disposal facility for treatment & disposal of effluent. The unit shall install following pollution control measures within 30 days from issue of this letter :-
 - The Hotel management shall construct adequate septic tank and soak pit for treatment and disposal of effluent.
 - The Hotel management shall develop adequate arrangement for collection and segregation of solid waste generated along with arrangement of packaging of each type of solid waste separately before providing it to local body for final disposal.
 - The Hotel management shall develop adequate solid waste management arrangements, so that unhygienic conditions could not be generated in the vicinity.
4. The unit shall not discharge the treated/untreated effluent outside the premises in any circumstances. The concept of "Zero Discharge" shall be practiced.
5. The Hotel management shall not do any activity which impact any part of lake/pond/water body.
6. Proper arrangements shall be done for complying the provisions under Waste Plastic Rules, 2016, to take care of plastic waste, E-Waste (management) Rules, 2016, Solid Waste Management Rules, 2016, Construction and Demolition Management Rules, 2016, and Hazardous and other wastes (Management & Trans boundary movement) Rules, 2016.
7. Good housekeeping practices shall be adopted by the unit.

Consent No:CTE-75620

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Consent Order

M.P. Pollution Control Board - Ujjain
17 - Bharatpuri, Ujjain
UJJAIN
UJJAIN
Tele : 0734- 2510984

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition:- (if any)

:-

- (1) The Hotel shall install appropriate air pollution control equipment at all points of emission and shall ensure that these are always kept running and in good working order all the time. In case of any failure it shall be immediately rectified or some alternative arrangement shall be made.
- (2) The Hotel shall install suitable fumes collection hoods and filters in all kitchens along with vents of adequate heights.
- (3) The occupier shall have to provide suitable arrangements for control of fugitive emission.
- (4) The Hotel shall install only silent type D.G. Sets, Satisfying the Environmental Standards prescribed in Environmental Protection Rules, 1989. The maximum permissible sound pressure level at 1 mtr. From the enclosure surface shall not be more than 75 dB(A).
- (5) The Hotel shall make proper arrangement for safe disposal of solid waste and also obtain valid authorization under Hazardous and other Waste [Management & Trans-boundary Movement] Rules, 2016.

Consent No: CTE-75620

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Consent Order

M.P. Pollution Control Board - Ujjain
17 - Bharatpuri, Ujjain
UJJAIN
UJJAIN
Tele : 0734- 2510984

GENERAL CONDITIONS:

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent; or,
 - e. To sample at reasonable times any discharge or pollutants.
3. This consent/authorization is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Tran boundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorization fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not letter than 180-day prior to the date of expiration of this consent/authorization
9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
10. Industry shall obtain membership of Emergency Response Center of the Board if needed.
11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent No:CTE-75620



Consent Order

M.P. Pollution Control Board - Ujjain
17 - Bharatpuri, Ujjain
UJJAIN
UJJAIN
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Additional condition:- (if any) :-

- (1) This consent is granted taking into consideration that hotel at present is running at the above address. This consent should not be taken as measures of proof that the hotel has not violated any environmental laws at any time in the past.
- (2) The hotel has been setup without prior permission of the Board; hence this consent to operate shall not be treated as the certificate of site suitability. The consent to operate to this hotel is granted to bring it in the periphery of water/air act with the various condition to control the pollution caused by the hotel. If any complaint or the violation is received against the hotel and found correct this consent shall stand cancelled automatically & the hotel shall be closed.
- (3) Hotel shall have to provide facility of ETP/STP within three month
- (4) The consent & renewal fee deposited by the industry is liable for revision it, at any point of time if it is found necessary
- (5) This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of II and other W (M & T) Movement Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act & Rules.

For and on behalf of
M.P. Pollution Control Board

e-Signature
Signature from AADHAR

e-Signed On 03/05/2020 11:08:32
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # NQ4X98DI4H

SHRINIVAS DWIVEDI
Regional Officer

Consent No:CTE-75620



Consent Order

M.P. Pollution Control Board - Ujjain
17 - Bharatpuri, Ujjain
UJJAIN
UJJAIN
Tele : 0734- 2510984

ORANGE-SMALL

CCA-Fresh

CONSENT NO: ***

PCB ID: 113475

Outward No:15692/05/08/2020
NO: /MPPCB/UJJ

Consent No: AW-78597

To,
The Occupier,
M/s. Solitaire Hotel & Resorts (Shri Balaji Associates),
S.No. 3413/3, 3414/1/1 min-1, 3414/1 min-2 Chintaman Road,
Tal : Ujjain, Dist : Ujjain,(M.P.)

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981
Ref: Your Consent to Operate Application Receipt No. 1003123 Dt. 07/07/2020 and last communication received on Dt.11/06/2020

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 31/09/2020 subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: S.No. 3413/3, 3414/1/1 min-1, 3414/1 min-2 Chintaman Road, , Ujjain,
- b. The capital investment in lakhs: Rs. 800
- c. Product & Production Capacity:

Product	Qty / year
Halt	1,000 NOS
Restaurant	25,000 Seater
Rooms	50,000 NOS

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 31/09/2020 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

e-Signed On 05/08/2020 13:39:02
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 1HULGI8N15

SHRINIVAS DWIVEDI
Regional Officer

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Consent Order

M.P. Pollution Control Board - Ujjain
17 - Bharatpuri, Ujjain
UJJAIN
UJJAIN
Tele : 0734- 2510984

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.500 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₅ Days 27 ^o C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 ^o C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 1.500	WWG : 0.500	Water Source	Remark
1	Domestic Purpose	1.500	0.500	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online

Consent No:AW-78597

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Consent Order

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Tele : 0734- 2510984

through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shell fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.



Consent Order

M.P. Pollution Control Board - Ujjain
17 - Bharatpuri, Ujjain
UJJAIN
UJJAIN
Tele : 0734- 2510984

Additional Water condition:- (if any) :-

1. The hotel shall improve their existing Pollution control facilities and maintain the same properly so that the emission and treated effluent should be achieved within the prescribed standards.
2. The Hotel shall ensure that the treated effluent and emission shall conform to the standards prescribed by the Board and notified in the M. P. Gazette dated 25.3.88 & shall comply with MoEF Notification dated 4th November 2009.
3. The Hotel management shall install adequate effluent treatment and disposal facility for treatment & disposal of effluent. The unit shall install following pollution control measures within 30 days from issue of this letter :-
 - The Hotel management shall construct adequate septic tank and soak pit for treatment and disposal of effluent.
 - The Hotel management shall develop adequate arrangement for collection and segregation of solid waste generated along with arrangement of packaging of each type of solid waste separately before providing it to local body for final disposal
 - The Hotel management shall develop adequate solid waste management arrangements, so that unhygienic conditions could not be generated in the vicinity.
4. The unit shall not discharge the treated/untreated effluent outside the premises in any circumstances. The concept of "Zero-Discharge" shall be practiced.
5. The Hotel management shall not do any activity which impact any part of lake/pond/water body.
6. Proper arrangements shall be done for complying the provisions under Waste Plastic Rules, 2016, to take care of plastic waste, E-Waste (management) Rules, 2016, Solid Waste Management Rules, 2016, Construction and Demolition Management Rules, 2016, and Hazardous and other wastes (Management & Transboundary movement) Rules, 2016.
7. Good housekeeping practices shall be adopted by the unit.

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Consent No: AW-78597



Consent Order

M.P. Pollution Control Board - Ujjain
17 - Bharatpuri, Ujjain
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CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder. Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition:- (if any) :-

- (4) The Hotel shall install only silent type D.G. Sets. Satisfying the Environmental Standards prescribed in Environmental Protection Rules, 1989. The maximum permissible sound pressure level at 1 mtr. From the enclosure surface shall not be more than 75 dB(A).
- (5) The Hotel shall make proper arrangement for safe disposal of solid waste and also obtain valid authorization under Hazardous and other Waste (Management & Trans-boundary Movement) Rules, 2016.

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M.P. Pollution Control Board - Ujjain
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UJJAIN
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GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/As Per CPCB, MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent; or,
- To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation.

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

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Consent Order

M.P. Pollution Control Board - Ujjain
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UJJAIN
UJJAIN
Tele : 0734- 2510984

Additional condition:- (if any) :-

- (1) This consent is granted taking into consideration that hotel at present is running at the above address. This consent should not be taken as measures of proof that the hotel has not violated any environmental laws at any time in the past.
- (2) The hotel has been setup without prior permission of the Board; hence this consent to operate shall not be treated as the certificate of site suitability. The consent to operate to this hotel is granted to bring it in the periphery of water/air/soil with the various condition to control the pollution caused by the hotel. If any complaint or the violation is received against the hotel and found correct this consent shall stand cancelled automatically & the hotel shall be closed.
- (3) Hotel shall have to provide facility of STP within one month
- (4) The consent & renewal fee deposited by the industry is liable for revision if, at any point of time if it is found necessary
- (5) This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of H and other W (M & T) Movement Rules 2016 only and does not relate to any other Department Agencies. License required from other Department Agencies have to be obtained by the unit separately and have to comply separately as per their Act / Rules.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

e-Signing Non UIDAI
Sign here
Sign here with Aadhar

e-Signed On 05/08/2020 13:39:02
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 1HULGI8N15


SHRINIVAS DWIVEDI
Regional Officer

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Consent No:AW-78597



कार्यालय अनुविभागीय अधिकारी उज्जैन नगर,
जिला उज्जैन

कमांक/एस.डी.एम. नगर/रीडर-1/2023/2059

उज्जैन, दिनांक:- 17/08/2023

प्रति,

कलेक्टर महोदय
(एनजीटी)
जिला- उज्जैन

विषय :- होटल सोलिटैयर के निरीक्षण प्रतिवेदन के संबंध में।
संदर्भ :- श्रीमान के निर्देश दिनांक 16.08.2023 के पालन में।

—00—

उपरोक्त विषयान्तर्गत संदर्भित निर्देशानुसार कस्बा उज्जैन अंतर्गत स्थित होटल सोलिटैयर की स्थल जांच की गई। जांच के दौरान नगर पालिक निगम उज्जैन झोन कमांक 06 के भवन अधिकारी एवं भवन निरीक्षक, जल संसाधन विभाग के अनुविभागीय अधिकारी एवं कार्यपालन यंत्री, उपयंत्री जल संसाधन विभाग, प्रदूषण नियंत्रण बोर्ड के केमिस्ट, राजस्व विभाग के मौजा पटवारी के द्वारा संयुक्त रूप से मौका जांच की गई।

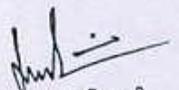
मौका जांच रिपोर्ट अनुसार जल संसाधन विभाग उज्जैन द्वारा बताए गए क्षिप्रा नदी के घाट को आधार बिन्दु मानते हुए घाट से दक्षिण से उत्तर की ओर 200 मी. का चिन्हांकन किया गया जिसमें पाया कि 200 मी. की परिसीमा में होटल सोलिटैयर का अस्थाई टीनशेड 1632 वर्ग मी. व 730 वर्ग मी. का बना हुआ पाया गया। इसके अतिरिक्त होटल सोलिटैयर की मुख्य बिल्डिंग का 676 वर्ग मी. भाग 200 मी. परिसीमा में निर्मित पाया गया। उक्त समस्त चिन्हांकन क्षिप्रा नदी के घाट से 200 मी. की परिसीमा में नदी के घाट को आधार मानकर किया गया। उक्त मापन चिन्हांकन का नजरी नक्शा पृथक से तैयार किया गया जो संलग्न है।

उक्त होटल सोलिटैयर स्थित कस्बा उज्जैन भूमि सर्वे नम्बर 3413/3, 3414/1/1 मिन-2 एवं 3441/1 मिन-2 कुल रकबा 7150 वर्ग मी. पर निर्माण के समय नगर पालिक निगम उज्जैन द्वारा भवन निर्माण अनुज्ञा कमांक 67 दिनांक 15.05.2015 जारी की गई जिसकी प्रति संलग्न है एवं संयुक्त संचालक नगर तथा ग्राम निवेश उज्जैन द्वारा पृष्ठांकन कमांक 2189/नग्रानि/पीपीयू/53/2014 उज्जैन दिनांक 17.09.2014 के द्वारा संबंधित को एनओसी जारी की गई जिसकी प्रति भी संलग्न है।

अतः चाहा गया प्रतिवेदन मय मूल पंचनामा एवं नजरी नक्शा श्रीमान की ओर सादर

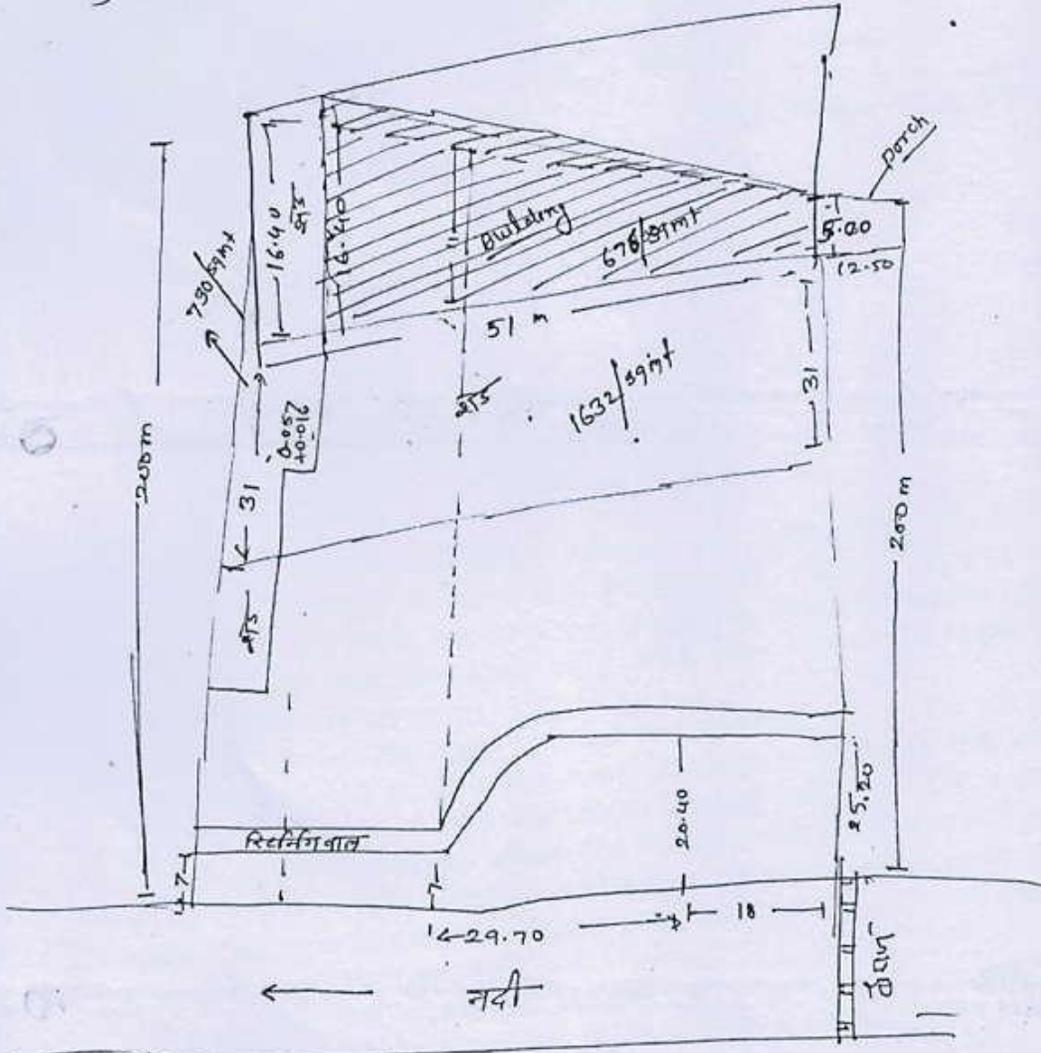
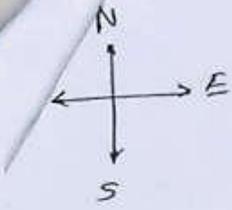
प्रेषित है।

संलग्न- उपरोक्तानुसार।


अनुविभागीय अधिकारी,
उज्जैन नगर, जिला उज्जैन

नगरी नज्जा

होटल सोलिटोर का चिन्होक्त/मापन
(मापन के आंकड़े मीटर में हैं)



16/08/23
 D.C. Surage
 S.O. W.R.D.
 19/08/23
 Samachar
 S/G W.R.D.
 16/08/23
 KAPAL PRAHOTI
 S/G W.R.D.
 MPPCB
 SSO
 MPPCB
 Sample
 14/08/23
 मयन सिंह
 एग्जिक्यूटिव
 नगरी नज्जा

Inspection Photographs during Inspection of M/s Solitaire Hotel (Balaji Associates)

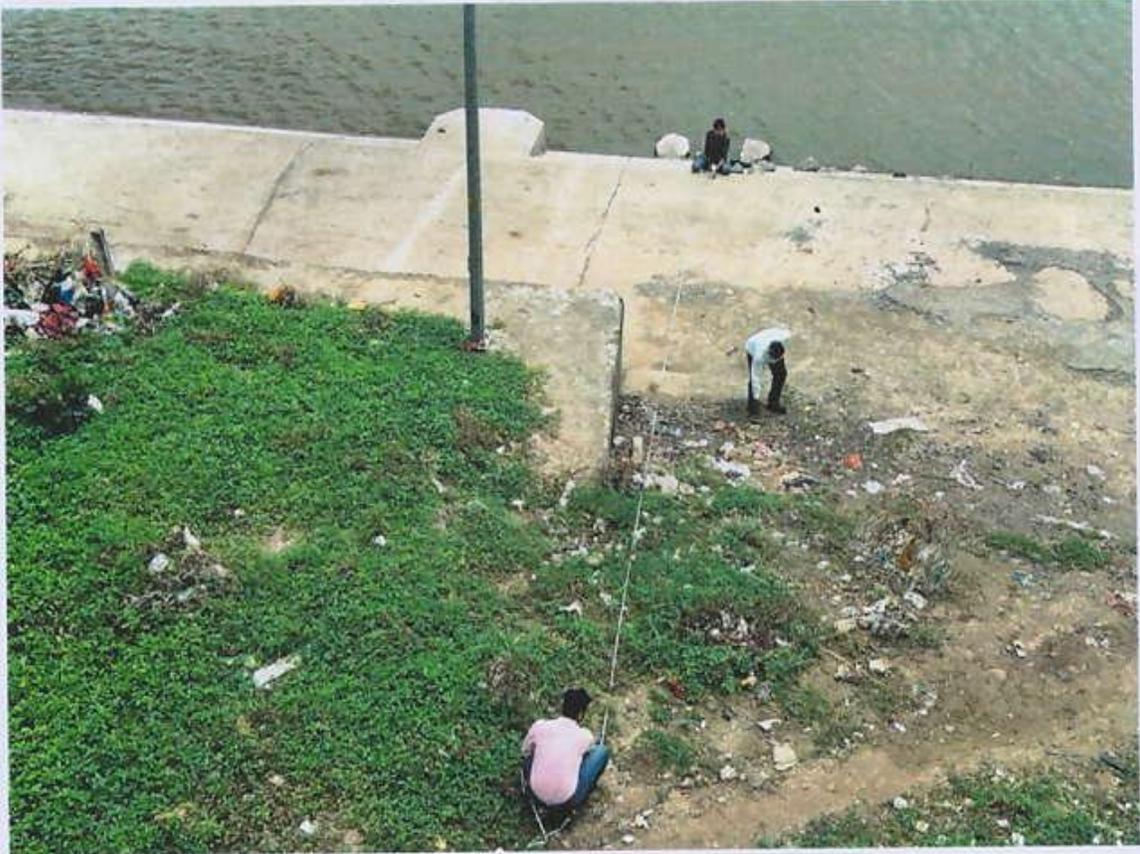














कार्यालय कलेक्टर, जिला उज्जैन (म.प्र.)

क्रमांक/सामान्य/2023/136

उज्जैन, दिनांक 13.9.2023

प्रति,

आयुक्त,
नगरपालिक निगम,
उज्जैन (म.प्र.)

विषय :- माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच के प्रकरण क्रमांक OA 48 / 2023 (अजय सिंह चौहान विरुद्ध मध्यप्रदेश शासन व अन्य) दिनांक 06.07.2023 को पारित आदेश के अनुपालन में Action Taken Report के संबंध में।

उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच के प्रकरण क्रमांक OA 48/2023 (अजय सिंह चौहान विरुद्ध मध्यप्रदेश शासन व अन्य) दिनांक 06.07.2023 को पारित आदेश के अनुपालन में गठित संयुक्त समिति द्वारा दिनांक 16.08.2023 को होटल सोलितेयर (Shri Balaji Associates) का स्थल निरीक्षण किया गया। निरीक्षण में पाया गया कि होटल सोलितेयर द्वारा अवैध अतिक्रमण किया गया है। पंचनामा एवं नजरी नक्शा की छायाप्रति संलग्न प्रेषित है।

अतः मौका निरीक्षण में पाये गये अवैध अतिक्रमण तत्काल हटाकर की गई कार्यवाही से अवगत करावें।


 (कुमार पुरुषोत्तम)
 कलेक्टर,
 जिला उज्जैन

क्रमांक/सामान्य/2023/137

उज्जैन, दिनांक 13.9.2023

प्रतिलिपि:-

अनुविभागीय अधिकारी, उज्जैन नगर जिला उज्जैन की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।


 कलेक्टर,
 जिला उज्जैन

कार्यालय नगर पालिक निगम, उज्जैन

प्रतिवेदन

क्रमांक 86.1/2023 | एम.प्र. 06

उज्जैन दिनांक 25/09/2023

प्रति,

कलेक्टर महोदय,

जिला उज्जैन (म.प्र.)

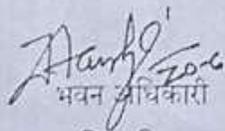
विषय:- माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच के प्रकरण क्रमांक OA48/2023 (अजय सिंह चौहान विरुद्ध मध्यप्रदेश शासन व अन्य) दिनांक 06.07.2023 को पारित आदेश के अनुपालन में Action Taken Report के संबंध में।

सन्दर्भ:- श्रीमान के पत्र क्रमांक 1136 उज्जैन दिनांक 13.09.2023 के क्रम में।

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उपरोक्त विषयांकित एवं संदर्भित पत्रानुसार महोदय द्वारा उक्त विषय में की गई कार्यवाही के वांछित प्रतिवेदन प्रेषण के क्रम में लेख है कि महोदय के आदेशानुसार संचालक सॉलिटियर होटल को संदर्भित पत्र के साथ संलग्न पचनामे अनुसार अवैध निर्माण हटाये जाने हेतु मध्यप्रदेश नगर पालिक निगम अधिनियम 1956 की धारा 436 अंतर्गत पत्र क्रमांक 848 दिनांक 18.09.2023 प्रेषित किया गया जिसके अनुसार संबंधित द्वारा अवैध निर्माण को स्वयं नहीं हटाये जाने पर निगम द्वारा दिनांक 21.09.2023 को अनुविभागीय अधिकारी उज्जैन शहर श्री एल.एन. गर्ग तथा पुलिस बल की उपस्थिति में ब्रिक मेसनरी की बाउंडरी वॉल तथा रेलिंग्स आदि पूर्णतः तोड़कर हटाई गई तथा स्टोन मेसनरी की रेटेनिंग वॉल का 20 प्रतिशत हिस्सा तोड़ा गया है। वर्तमान में नवम व्यवहार न्यायाधीश वरिष्ठ खंड उज्जैन के आदेश क्रमांक 14671 दिनांक 22/09/2023 के अनुसार अनुमति प्राप्त निर्माण को छोड़ा जाकर शेष अवैध निर्माण हटाने हेतु विभाग स्वतंत्र है। उक्त आदेश के क्रम में शेष अवैध निर्माण हटाये जाने की कार्यवाही नियमानुसार प्रचलित है।

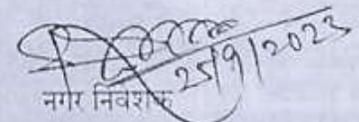
अतः श्रीमान की ओर पारित आदेश के अनुपालन में Action Taken Report/ प्रतिवेदन सादर प्रेषित है।


महेश कुमार
भवन अधिकारी

नगर पालिक निगम, उज्जैन

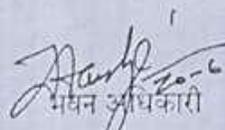
क्रमांक 86.2.../2023 | एम.प्र. 06

प्रतिलिपि- 1. आशुक्त महोदय नगर पालिक निगम उज्जैन, की ओर सादर सूचनार्थ प्रेषित।

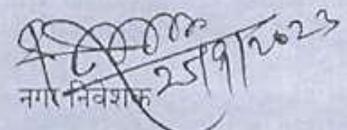

25/9/2023
नगर निवेशक

नगर पालिक निगम, उज्जैन

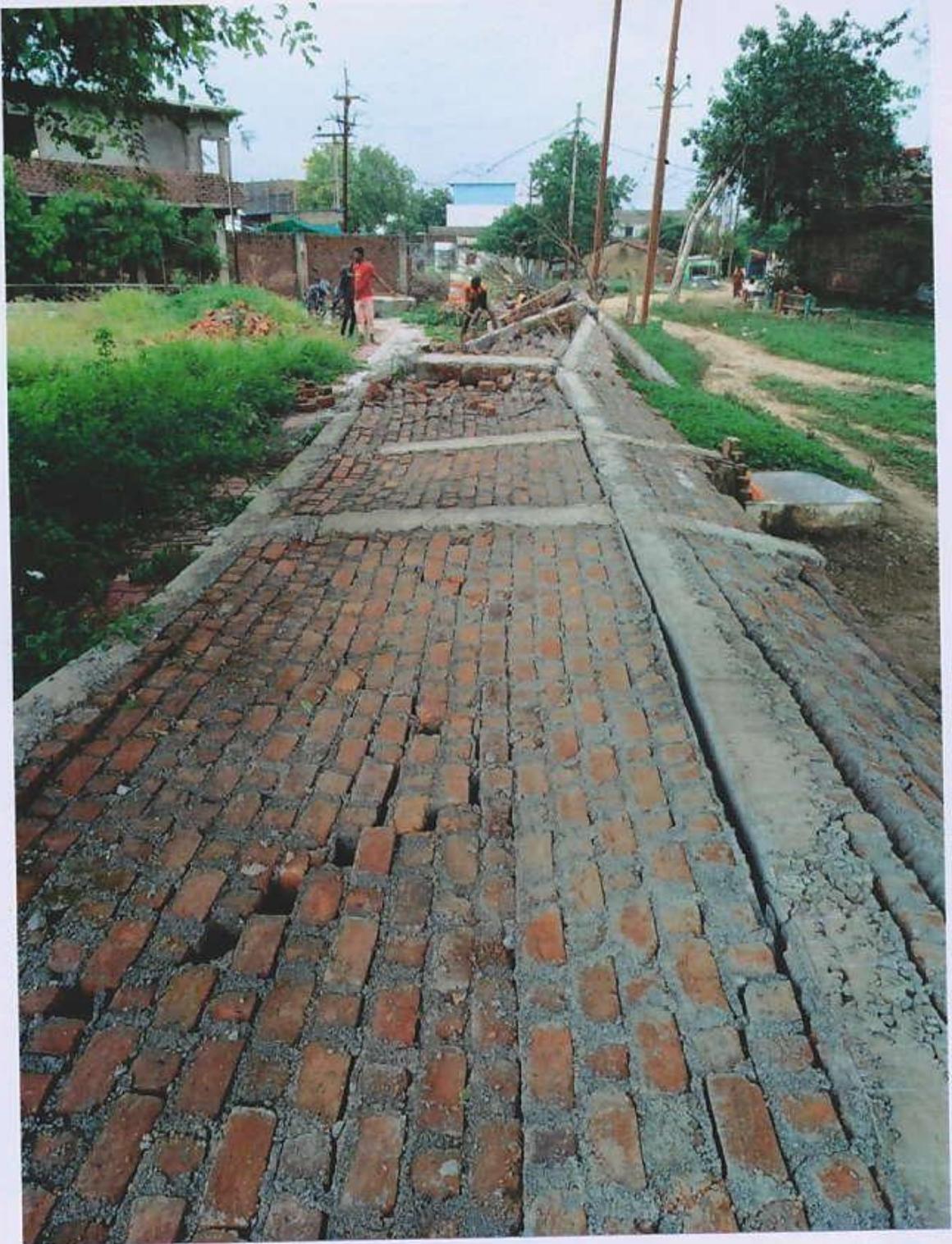
उज्जैन दिनांक 25/09/2023

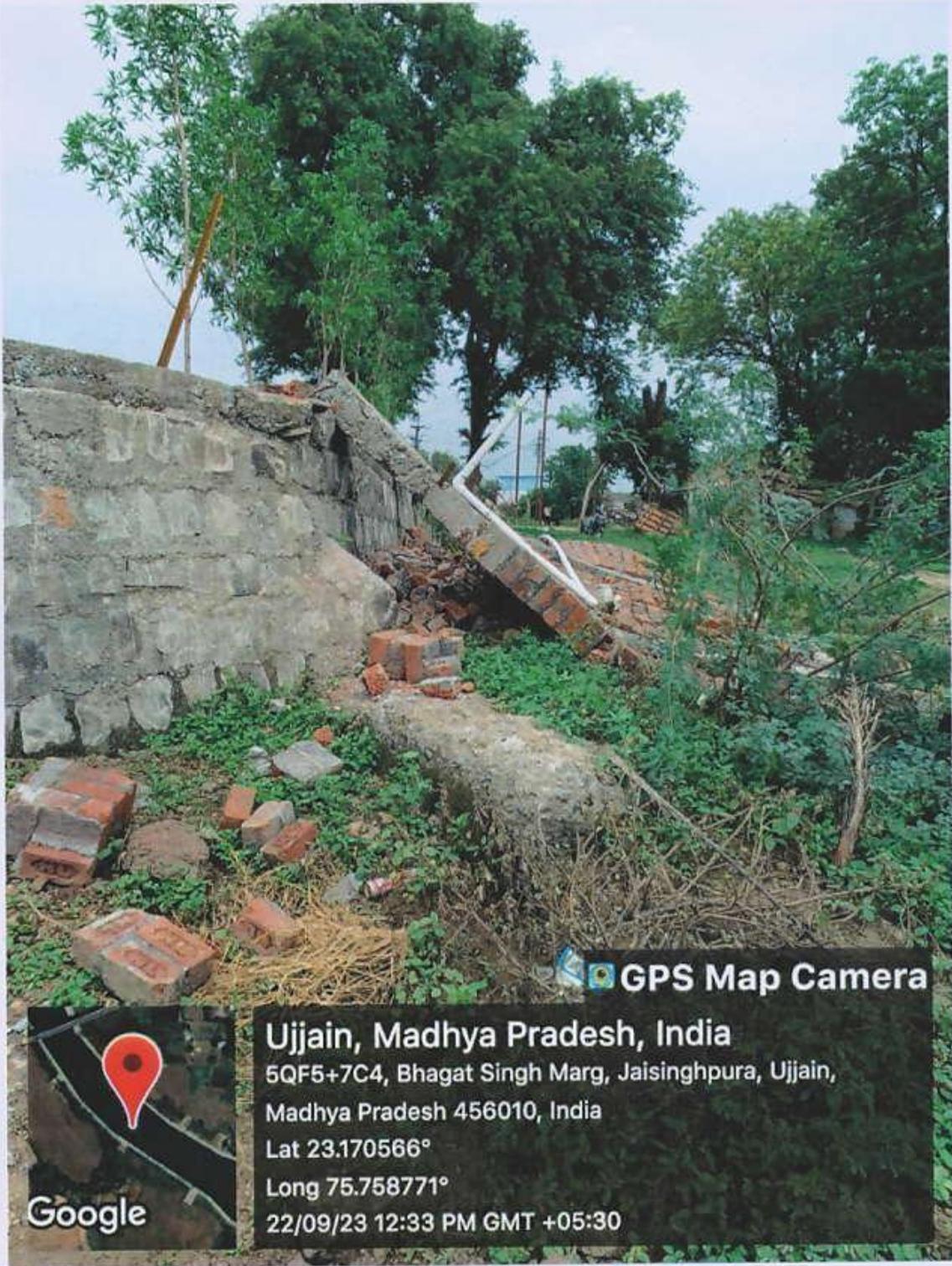

महेश कुमार
भवन अधिकारी

नगर पालिक निगम, उज्जैन


25/9/2023
नगर निवेशक

नगर पालिक निगम, उज्जैन



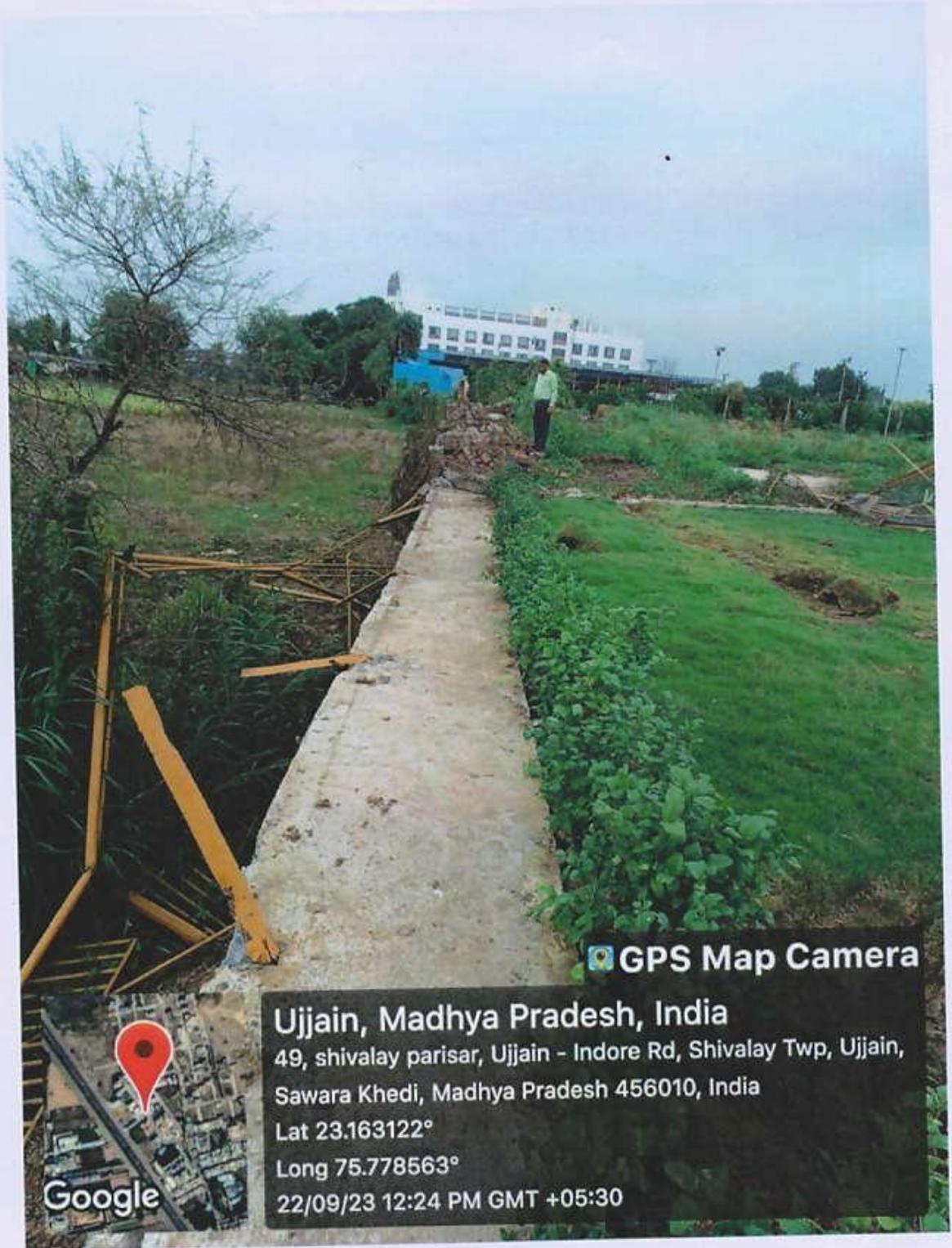




 **GPS Map Camera**



Ujjain, Madhya Pradesh, India
5QF5+7C4, Bhagat Singh Marg, Jaisinghpura, Ujjain,
Madhya Pradesh 456010, India
Lat 23.170566°
Long 75.758771°
22/09/23 12:47 PM GMT +05:30



GPS Map Camera

Ujjain, Madhya Pradesh, India

49, shivalay parisar, Ujjain - Indore Rd, Shivalay Twp, Ujjain,
Sawara Khedi, Madhya Pradesh 456010, India

Lat 23.163122°

Long 75.778563°

22/09/23 12:24 PM GMT +05:30



ग्रीन बेल्ट की जमीन पर बनी थी बाउंड्रीवाल होटल सोलिटियर के अवैध निर्माण को निगम ने हटाया

भास्कर संवाददाता | उज्जैन

जयसिंहपुरा स्थित होटल सोलिटियर के अवैध अतिक्रमण पर निगम का कूलडोजर चला। बाउंड्रीवाल, रोड और रेलिंग को तोड़ दिया गया। एनजीटी अधिकारियों ने कुछ समय पहले शिवा किनारे ग्रीन बेल्ट की जमीन को लेकर निरीक्षण किया था, जिसमें सामने आया कि होटल की बाउंड्रीवाल सहित कुछ हिस्सा ग्रीन बेल्ट की जमीन में आ रहा है, तभी संकेत मिल गए थे कि यह हिस्सा हटाया जाएगा।

गुरुवार को एसडीएम लक्ष्मीनारायण गर्ग, नगर निगम के भवन अधिकारी हर्ष जैन, भवन निरीक्षक मुकुल मेथ्राम होटल सोलिटियर के बैकसाइड में जेसीबी के साथ पहुंचे और अवैध अतिक्रमण को तोड़ने की कार्रवाई शुरू कर दी। होटल के पीछे बाउंड्रीवाल, रोड और रेलिंग ग्रीन बेल्ट की जमीन पर आ रहे थे, जिसे हटा दिया गया। शाम तक कार्रवाई जारी रही। भवन निरीक्षक मेथ्राम ने बताया कि कुछ और अतिक्रमण हटाना है, पोक्लेन का इंतजार कर रहे हैं। पोक्लेन आने के बाद आगे



अवैध निर्माण को जेसीबी से हटाते।

की कार्रवाई की जाएगी। इधर, भवन अधिकारी जैन ने बताया कि ग्रीन बेल्ट की भूमि पर अवैध निर्माण किया गया था, जिसे पूर्व में एसडीएम की उपस्थिति में सीमांकन करते हुए नपती की गई थी, जिसमें पाया गया कि निर्माण ग्रीन बेल्ट में स्थित है, जिसे हटाया जाना है। इसके बाद संबंधित को नोटिस जारी करते हुए अवैध निर्माण को हटाने के लिए निर्देशित किया था, जिसके क्रम में निगम द्वारा गुरुवार को कार्रवाई करते हुए जेसीबी के माध्यम से होटल द्वारा किए अवैध निर्माण, बाउंड्रीवाल, टीन शेट के निर्माण, तार फेंसिंग को हटाने की कार्रवाई की गई।

दैनिक भास्कर दिनांक 22/9/2023